

MR. SPEAKER: It has already been fixed for the 18th.

contained in their Tenth Report on Super Bazar, New Delhi.

12.33 hrs.

PAPERS LAID ON THE TABLE
PARTS OF AUDIT REPORT (COMMERCIAL),
1970.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy each of the following parts of the Audit Report (Commercial) 1970 (Hindi versions) under article 151 (1) of the Constitution:—

Part VII—Comprehensive appraisal of the working of the Heavy Engineering Corporation Limited.

Part VIII—Comprehensive appraisal of the working of the Oil and Natural Gas Commission.

Part IX—Comprehensive appraisal of the working of the Bharat Heavy Electricals Limited.

Part X—Individual irregularities and a resume of the Company Auditors Report.

[Placed in Library. See No. LT-4006/72].

STATEMENT RE. INTERNATIONAL LABOUR
CONFERENCE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri R. K. Khadilkar I beg to lay on the Table a Statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fifty-sixth Session of the International Labour Conference held at Geneva in June, 1971. [Placed in Library. See No. LT-4007/72].

PUBLIC ACCOUNTS COMMITTEE
FIFTY-SECOND REPORT

SHRI SEZHIYAN (Kumbakonam): I beg to present the Fifty-second Report of the Public Accounts Committee regarding action taken by Government on the recommendations

ELECTION TO COMMITTEE

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES
SHRI B. K. DASCHOWDHURY
(Cooch-Bihar): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Swami Ramanand Shastri died."

MR SPEAKER: The question is

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Swami Ramanand Shastri died."

The motion was adopted.

12.34 hrs.

DELHI SCHOOL EDUCATION BILL
EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE
SHRIMATI MAYA RAY (Raiganj): I beg to move:

"That the House do further extend upto the 18th December, 1972, the time for the presentation of the Report of the Joint Committee on the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto."

MR SPEAKER: The question is:

"That this House do further extend upto the 18th December, 1972, the time for the presentation of the